

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 589/252/ND/2018

In the matter of:

Cosmod IT Solutions Pvt. Ltd.

...Appellant

Vs.

ROC Delhi

...Respondent

SECTION: Under Section 252.

Order delivered on 08.06.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant
For Respondent

Mr. M.K. Tyagi, CA
Mr. Manish Raj CP, for ROC, Delhi

ORDER

Ld. Counsel is directed to amend the memo of parties and serve the Income tax at Hon'ble Delhi High Court Chamber No. 428-429. Ld. CS undertakes to bring some more evidence in the form of documents and file the same. Income tax and ROC are directed to file reply within three weeks. The Ld. Company prosecutor further undertakes to seek instructions and throw some light on such peculiar kind of cases. For further consideration on 24th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**